ITEM No.13 & 36 Court No. 8 SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal(Civil).....CC 4111/2001

(From the judgement and order dated 17/11/2000 in RFA 106/84
of The HIGH COURT OF DELHI AT N. DELHI)

SURENDRA KUMAR & ANR. Petitioner (s)

VERSUS

UNION OF INDIA & ORS. Respondent (s)
WITH I.A. 1 (C/delay in filing SLP)

With SLP(C)...CC 4123/2001,4072/2001,4116/2001-(WITH I.A. 1 (C/delay in filing SLP)
SLP(C)No.9976/2001
SLP(C)...CC 4273/2001-(For an appln. for c/delay in refiling SLP and offie report)
SLP(C)No.9864/2001-(With office report)
SLP(C)No.10968/2001

Date : 11/07/2001 These Petitions were called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE A.P. MISRA
HON'BLE MR. JUSTICE B.N. AGRAWAL

For Petitioner (s)
in all the matters except in SLP(C) 10968/2001 Mr. Prem Prasad Juneja,Adv.

in SLP(C)10968/2001 Mr. K.S. Chauhan, Adv.

For Respondent (s)

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....J
.SP2
Delay condoned.
Leave granted.
Tag with SLP(C)Nos. 20139-20140/1997.

.SP1

Sarita (V.P. TYAGI)@@
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COURT MASTER@@
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